

Acts, enacted by the President under section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976

THE MINISTER OF CIVIL SUPPLIES AND COOPERATION (SYIED MIR QASIM): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Acts, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976: —

(i) The Tamil Nadu Co-operative Societies (Amendment) Act, 1977 (No. 1 of 1977).

(ii) The Tamil Nadu Co-operative Land Development Banks (Amendment) Act, 1977 (No. 2 of 1977). [Placed in Library. For (i) and (ii) See No. LT-11551/77].

I. The Indian Standards Institution (Certification Marks) Regulations 1955 and Related Papers.

II. Notifications of the Government of Tamil Nadu under Section 119 of the Tamil Nadu Co-operative Societies Act, 1961 and Related Papers.

SYIED MIR QASIM: Sir I also beg to lay of the Table:

I. A copy (in English and Hindi) of the Indian Standards Institution (Certification Marks) Regulations, 1955, under section 22 of the Indian Standards Institution (Certification Marks) Act, 1952, together with a statement thereon. [Placed in Library, See No. LT-11552/77].

II. A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the

State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notifications: —

(i) Notification G.O.Ms., No. 549, Co-operation, dated the 18th August, 1976, publishing an amendment to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.

(ii) Notification G.O.Ms. No. 550, Co-operation, dated the 18th August, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(iii) Notification G.O.Ms. No. 731, Co-operation, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Co-operative Societies Rules, 1963.

(iv) Notification G.O.Ms. No. 826, Co-operation, dated the 16th December, 1976, publishing an amendment to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provisions) Rules, 1970.

(v) Notification G.O.Ms. No. 843, Co-operation, dated the 22nd December, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(vi) Notification G.O.Ms. No. 844, Co-operation, dated the 22nd December, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(vii) Notification G.O.Ms. No. 18, Co-operation, dated the 8th January, 1977, publishing an amendment to the Tamil Nadu Cooperative Apex Societies (Management and Conduct of Elections)

Rules, 1974 [Placed in Library For (i) to (vii) See No. LT-11553/77].

I. Annual Report (1975-76) on the Working of the Employees' Provident Funds and the Employees' Family Pension Schemes

II. Notifications of the Ministry of Labour

111. The Contract Labour (Regulation and Abolition) central (Amendment) Rules, 1976.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Report on the working of the Employees' Provident Funds and the Employees'

Family Pension Schemes for the year 1975-76. [Placed in Library. See No. LT-11554/77].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952: —

(i) Notification G.S.R. No. 1717, dated the 4th December, 1976, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1976.

(ii) Notification G.S.R. No. 1740, dated the 11th December, 1976, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1976.

(iii) Notification G.S.R. No. 1788, dated the 25th December, 1976, publishing the Employees'

Deposit-linked Insurance (Amendment) Scheme, 1976. [Placed in Library. For (i) to (iii) See No. LT-11554/77].

III. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 199., dated the 12th February, 1977, publishing the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1976, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library. See No. LT-11555/77].

I. Notifications of the Ministry of Labour.

II. Amendments to the Tamil Nadu Industrial Disputes Rules, 1958.

SHRI OM MEHTA: Sir, on behalf of Shri K. V. Raghunatha Reddy, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947: —

(i) Notification S.O. No. 4697, dated the 11th December, 1976.

(ii) Notification S.O. No. 47, dated the 1st January, 1977. [Placed in Library. For (i) and (ii) See No. LT-11556/77].

II. A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.